



2026:AHC-LKO:6074-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 456 of 2026

M/S Nagvanshi Construction Thru. Proprietor Alok
Kumar Verma

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Urban Development
Deptt. Lko. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar Gupta
Counsel for Respondent(s)	:	C.S.C., Riyaz Ahmad

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Manoj Kumar Gupta, learned counsel for the petitioner, Shri Raj Bux Singh, learned Additional Chief Standing Counsel for State-respondent nos.1 and 2 and Shri Riyaz Ahmad, learned counsel for Nagar Panchayat, Kakori, Lucknow- respondent nos.3 and 4.

2. The petitioner herein seeks payment of security amount deposited by it in respect of certain works done by it for the Nagar Panchayat, Kakori, Lucknow. At page 185 of the petition is a letter dated 10.08.2023 of the Nagar Panchayat, Kakori, Lucknow asking for certain documents for considering the request for release of security amount of 2 percent and 8 percent. It is also informed that infact the security amount was deducted from the amount due under the respective bills, as is borne out from the photocopies of bills which have been provided by the Nagar Panchayat, Kakori, Lucknow itself to the petitioner under the Right to Information Act, 2005.

3. Learned counsel for the Nagar Panchayat, Kakori, Lucknow states that the matter being old, therefore, the documents are being demanded from the petitioner, however, he has no answer as to the information and documents provided by the Nagar Panchayat, Kakori, Lucknow itself to

the petitioner, which according to him refer to deduction of the security amount from the amount payable under the bill. Learned counsel also states that if the documents are submitted by the petitioner then the competent authority shall take a decision in the matter.

4. Let the Executive Officer, Nagar Panchayat, Kakori, Lucknow take a decision in the matter based on the bills/ documents provided by the Nagar Panchayat, Kakori, Lucknow itself to the petitioner under the Right to Information Act, 2005, subject to verification of veracity and genuineness of the said documents and after comparing it from the originals, if available in the records of the Nagar Panchayat, Kakori, Lucknow. He should take a decision within three months.

5. With the aforesaid, the petition is **disposed of**. We have not at all expressed any opinion on the merits of the claim.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 28, 2026

Arnima